

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2062**  
TO BE ANSWERED ON 13.03.2023

**Pollution in Mining Areas**

2062. Shri Mahesh Sahoo

Will the Minister of Environment, Forest and Climate Change be pleased to state:

- (a) whether the Government will keep track of increasing pollution in mining areas;
- (b) the steps taken by the Government to control water and air pollution in mining areas in the State of Odisha; and
- (c) the details of those industries have been found flouting environment laws in Odisha and the action taken against such units?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (b) State Pollution Control Boards (SPCBs) are the nodal authorities under Air (Prevention and Control of Pollution), Act 1981 and Water (Prevention and Control of Pollution) Act, 1974 to take action under the act to control the air and water pollution. Besides, all mining activities are required to take environmental clearance as per the provision of EIA Notification 2006, amended from time to time. While granting, Environmental clearances (EC), strict environmental measures are stipulated so that air and water quality parameters are maintained within prescribed standards. Moreover, regular monitoring of EC granted projects are also undertaken by the Integrated Regional Offices of the Ministry of Environment, Forest and Climate Change.
- (C) As per the information received from State Pollution Control Board, Odisha, there are total 187 units under 17- categories of (high pollution potential) industries in Odisha. Out of which, 156 units are operational and 31 industries are self-closed. Number of complying and non-complying units are 126 and 30, respectively. Show cause notices against 28 units and closure directions against 2 units were issued for non-compliance.

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